

**Foreign Exchange earned from
Foreign Tourists**

2887. SHRI VASUDEVAN NAIR :
SHRI D. N. PATODIA :
SHRI RAMA CHANDRA
VEERAPPA :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that 40 percent of the foreign exchange earned from foreign tourists is going to the black market ;

(b) the total amount in foreign exchange the Government have lost during the last 3 years as a result of leakage from the earnings of the foreign tourists ;

(c) whether the leakage results from the inadequate facilities available in the hotels for money exchange and absence of a proper legislation for compulsory payment of bills by the foreign tourists in India ; and

(d) if so, the steps being taken to prevent the leakage of foreign exchange to black market ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):

(a) to (d). No authentic figures of leakage of foreign exchange earned from tourists are available. A high level Committee has been set up by the Government to consider the problem of leakage of foreign exchange and to make recommendations. The Committee has suggested in an interim report that the foreign guests in the more expensive hotels, with certain exceptions, should be required to make payments for their board and lodging in foreign currency. This recommendation is at present under the consideration of Government.

Road toll tax collected by J & K Government

2888. SHRI S. A. AGADI : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that road toll tax being collected by Jammu and Kashmir near Benihal on Pathankot-Srinagar National Highway;

(b) if so, since when the State Government is permitted to collect toll tax on National Highway;

(c) whether it is a special privilege given to J & K State only or any other State is also allowed to collect such taxes; and

(d) if so, the names of those other states ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) to (d). The information is being collected and will be laid on the table of the Sabha in due course.

Recruitment by Kuki and Mizo Rebels

2889. SHRI D. C. SHARMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Kuki and Mizo rebels are recruiting men with force in Tamend Lang area and getting rations and money also by force ;

(b) if so, the reaction of Government thereto ; and

(c) the steps taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) According to information received from Manipur Administration, there is no such information.

(b) and (c). Do not arise. The security forces however maintain constant vigilance against hostile activities.

**Commission for Scientific and
Technical Terminology**

2890. SHRI D. C. SHARMA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the progress made by the Commission for Scientific and Technical Terminology in its work ;

(b) the details thereof ;

(c) when it is likely to complete its work ; and

(d) the expenditure incurred on it so far ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) to (d). A statement showing the schemes of the Commission for Scientific and Technical Terminology, progress made thereof, expenditure incurred thereon, and the extent of work, which remains to be completed, is laid on the Table of the House. [*Placed in Library. See No-LT—1604/69*]

University Grants Commission recommendations regarding revision of pay scales of University teachers of Maharashtra

2891. SHRI DHIRESWAR KALITA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the recommendations of the University Grants Commission concerning the revision of grades and salary scales of the University teachers, which have been accepted by the Maharashtra Government, have been fully implemented in all the colleges affiliated to the Bombay University ;

(b) if not, the names of the colleges which have not implemented the recommendations, have not paid all the arrears and are not paying their teachers according to the new scales ;

(c) what is the position in regard to Shivaji, Poona, Marathwada and Nagpur Universities in the States; and

(d) the action recommended by the Centre to the States to secure implementation of these scales and grades ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) and (b). The Central scheme of revision of salary scales of University and College teachers has been implemented by all the Arts, Science, Commerce and Secondary Training Colleges affiliated to Bombay University. However, in two colleges (M. V. College, Andheri, and Parle College, Bombay), some cases of placement of teachers in the grades of Rs. 400-800/ Rs. 700-1100 are pending. These are likely to be settled shortly.

The State Government has also sanctioned grants in respect of arrear payments for the years 1966-67, 1967-68 and 1968-69 in

terms of the scheme to most of the colleges.

(c) According to the State Government, the scheme has been implemented by these Universities and their affiliated colleges.

(d) The Government has been trying to persuade all the State Governments to adopt the revised salary scales and will continue to do so.

Uniform Retirement Age and Scale of Pay Rules for Centre and States

2892. SHRI SURENDRANATH DWIVEDI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Central Government consulted the State Governments in regard to the age of retirement and the scale of pay of employees so that a uniform policy could be followed all over the country ;

(b) what is the age of retirement fixed by the Government of India and whether that is applicable to the public sector undertakings and all other technical institutions of the Government ; and

(c) the names of the State Governments who have brought the scale of pay and the age of retirement at par with those in the Government of India and the reasons advanced by the rest them for not following this policy ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) The age of retirement of Central Government employees in Class I, II and Class III Services/posts is 58 years and that of those in Class IV is 60 years. The aforesaid age of retirement is applicable to Central Government employees. The public sector undertakings and statutory/autonomous bodies determine the age of retirement of their employees.

(c) The age of retirement of State Governments employees other than those of Tamil Nadu, Kerala, Andhra Pradesh, Mysore, Jammu & Kashmir, Rajasthan and Madhya Pradesh is the same as that of the Central Government employees. The pay structure of the State Government employees.